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(viii) Appropriation Accounts (Posts and Telegraphs) for the year 1984-85. [Placed in Library. See No. LT-2671]

Notification under the Major Port Trust Act, 1963 and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): Sir, 1 beg to lay on the Table under sub-section (4) of section 124 of the Major Port Trust Act, 1963, a copy (in English and Hindi) of the Ministry of Transport (Department of Surface Transport) (Ports Wing) Notification G.S.R No. 945(E), dated the 30th December, 1985, approving (i) the Calculta Port Trust Employees (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Regulation, 1985. and (ii) The Calcutta Port Trust (Haldia Dock Complex) Employees' (Recruitment, Seniority and Promotion) Regulations. 1985, together with a statement giving reasons for delay in laying the notification. [Placed in Library. See No. LT-2640[86]

Statements showing the ection taken by Government on the various assurances, promises and undertakings given during various sessions

SHRI SITARAM KESRI: Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:—

(1) Statement No. XXI-Hundred Seventeenth Session, 1981. [Placed in Library. See No. LT-2676[86]

(2) Statement No. XIX-Hundred Eighteenth Session. 1981. [Placed in Library. See No. LT-2677/86]

(3) Statement No. XX-Hundred Twentieth Session, 1981. [Placed in Library. See No. LT-2678[86]

(4) Statement No. XXII-Hundred Twenty-first Session, 1982. [Placed ' in Library. See No. LT-2679[86]

(5) Statement No. III-Hundred Twenty-seventh Session. 1983. [Placed in Library. See No. LT-2680]86]

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(6) Statement No. XV-Hundred Twenty-eighth Session, 1983. [Placed in Library. See No. LT-2681[86]

on the Table

(7) Statement No. XIV-Hundred Twenty-ninth Session, 1984. [Placed in Library. See No. LT-2682[86]

(8) Statement No. XIII-Hundred Thirtieth Session, 1984. [Placed in Library. See No. LT-2683[86]

(9) Statement No. XII-Hundred Thirty-first Session, 1984. [Placed in Library. See No. LT-2684;86]

(10) Statement No. IX-Hundred Thirty-Second Session, 1985. [Placed in Library. See No. 2685;86]

(11) S'atement No. VIII-Hundred Thirty-third Session, 1985. [Placed 🔄 Library. See No. LT-2686[86]

(12) Statement No. V Hundred T⁻irty-fourth Session, 1985. [Placed in Library. See No. LT-2687[86]

(13) Statement No. V-Hundred Thirty-fifth Session, 1985. [Placed in Library. See No. LT-2688[86]

(14) Statement No. III-Hundred Thirty-sixth Session, 1985. [Placed in Library. See No. LT-2689;86]

(15) Statement No. I-Hundred Thirty-seventh Session, 1986. [Placed in Library. See No. LT-2690[86]

I. Report and Accounts (1984-85) of the National Institute of Education Planning and Administration, New Delhi and related papers

II. Report (1984-85) of the University Grants Commission and related papers

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. V. NARASIMHA RAO): Sir. I beg to lay on the Table a copy each (in English and Hindi) of the following papers:---

(i) (a) Annual Report and Accounts of the National Institute of Education Planning and Administration, New Delhi, for the year 1984-85, together with the Audit Report on the Accounts.

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(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for thedelay in laying the paper mentioned at(a) above.

(ii) (a) Annual Report of the University Gran's Commission, for the year 1984-85, under section 18 of the University Grants Commission Act, 1956.

(b) Review by Government on the working of the Commission,

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-2709] 86 for (1) and (ii)].

Report and Accounts (1984-85) of the All India Institute of Speech and Hearing, Mysore and related papers

SHRI S. KRISHNA KUMAR: Sir, I beg to lay on the Table a copy of the following papers:—

(1) Annual Report and Accounts (in Hindi) of the All India Institute of Speech and Hearing. Mysore, for the year 1984-85, together with the Auditors' Report on the Accounts.

(2) Review (in English and Hindi) by Government on the working of the Institute.

(3) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No LT-2625] 86 for (1) to (3)]

Message from the Lok Sabha the Supreme Court (number of Judges) Amendment Bill, 1986

SECRETARY-GENERAL: Sir. I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha;

"In accordance with the provisions of Rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Raiya Sabha in the Supreme Court (Number 140

of Judges) Amendment Bill, 1985, at its sitting held on 23rd April, 1986, were taken into consideration and agreed to by Lok Sabha. at its sitting held on Tuesday, the 6th May, 1986:—

Enacting Formula

1. That at page 1, line 1, for the word "Thirty-sixth" the word "Thirtyseventh" be substituted,

2. That at page 1, line 4, for the ligure '1958' the figure '1986' be substituted."

LEAVE OF ABSENCE TO SHRI B. L. PANWAR

MR. CHAIRMAN: I have to inform Members that I have received a letter dated the 21st April. 1986, from Shri B. L. Panwar stating that he is sick and has been admitted to hospital for treatment. He has according'y requested for grant of leave of absence from all the sittings of the Rajya Sabha during the 138th Session.

Is it the pleasure of the House that permission be granted to Shri B. L. Panwar for remaining absent from all the meetings of the House during the current Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGU-AGE

THE MINISTER OF HOME AFFA-IRS (SHRI P. V. NARASIMHA RAO): Sir, I beg to move the following motion:

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963 (19 of 1963), this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the